

LIR No. 1527/18  
Surinder Tiwari vs. M/s Hindustan Cocacola Botting North West &  
Ors.

29.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments through video conference.

The Ld. AR for the workman has concluded his arguments.

At the request of the Ld. ARs for the managements, the matter is ordered to be listed on 06.07.2020 at 12 noon for hearing further arguments through video conference.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)

Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020



IR No. 1529/18

Manoj Verma vs. M/s Hindustan Cocacola Botting North West & Ors.

29.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments through video conference.

The Ld. AR for the workman has concluded his arguments.

At the request of the Ld. ARs for the managements, the matter is ordered to be listed on 06.07.2020 at 12 noon for hearing further arguments through video conference.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

L.R. No. 1532/18

Jai Prakash vs. M/s Hindustan Cocacola Botting North West & Ors.

29.06.2020

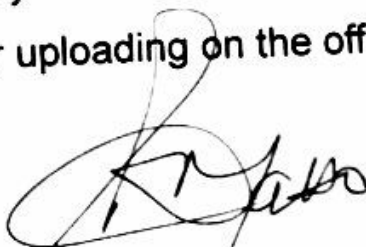
**Present:** Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments through video conference.

The Ld. AR for the workman has concluded his arguments.

At the request of the Ld. ARs for the managements, the matter is ordered to be listed on 06.07.2020 at 12 noon for hearing further arguments through video conference.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

LIR No. 2294/19

Nirmala Bisht vs. M/s Asian Granito India Ltd.

29.06.2020

Present: None for the parties.

The matter is listed for framing of issues.

But today, no one has appeared on behalf of any of the parties in view of spreading of pandemic Covid 19.

Since, the Ahlmad of this court has told to the court that contact number of the AR of the workman was not available on record. So, the court notices to the ARs of the parties are not issued for appearing through video conference.

Accordingly, the matter is ordered to be listed on the en-bloc date on 28.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020



LIR No. 1531/18

Rakesh Dubey vs. M/s Hindustan Cocacola Botting North West & Ors.

29.06.2020


Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments through video conference.

The Ld. AR for the workman has concluded his arguments.

At the request of the Ld. ARs for the managements, the matter is ordered to be listed on 06.07.2020 at 12 noon for hearing further arguments through video conference.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

LIR No. 1493/19

Sunil Rai vs. M/s Jimmy Products (India) Pvt. Ltd.

29.06.2020

Present: None for the parties.

The matter is listed for framing of issues.

But today, no one has appeared on behalf of any of the parties in view of spreading of pandemic Covid 19.

Since, the Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on record. So, the court notices to the ARs of the parties are not issued for appearing through video conference.

Accordingly, the matter is ordered to be listed on the en-bloc date on 28.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

LIR No. 1489/19

Ram Chander Ahirwal vs. M/s Jimmy Products (India) Pvt. Ltd.

29.06.2020

Present: None for the parties.

The matter is listed for framing of issues.

But today, no one has appeared on behalf of any of the parties in view of spreading of pandemic Covid 19.

Since, the Ahlmad of this court has told to the court that contact numbers of the ARs of both the parties were not available on record. So, the court notices to the ARs of the parties are not issued for appearing through video conference.

Accordingly, the matter is ordered to be listed on the en-bloc date on 28.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

LIR No. 2733/16

Pramod Malhotra vs. M/s Population Health Services India

29.06.2020

Present: none for the parties.


The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of any of the parties in view of spreading of pandemic Covid 19.

Since, the Ahlmad of this court has told to the court that contact number of the AR of the workman was not available on record. So, the court notices to the ARs of the parties are not issued for appearing through video conference.

Accordingly, the matter is ordered to be listed on the en-bloc date on 28.07.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020



LIR No. 1530/18

Fateh Mohd. vs. M/s Hindustan Cocacola Botting North West & Ors.

29.06.2020

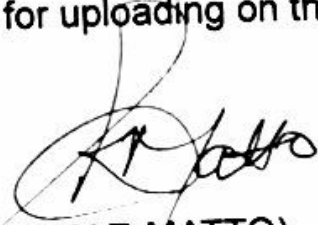
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments through video conference.

The Ld. AR for the workman has concluded his arguments.

At the request of the Ld. ARs for the managements, the matter is ordered to be listed on 06.07.2020 at 12 noon for hearing further arguments through video conference.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020

AR No. 1533/18

Durga Parshad vs. M/s Hindustan Cocacola Botting North West &  
Ors.

29.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhaya, AR for the management No.1.  
Management No. 2 is already ex-parte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for hearing further final arguments  
through video conference.

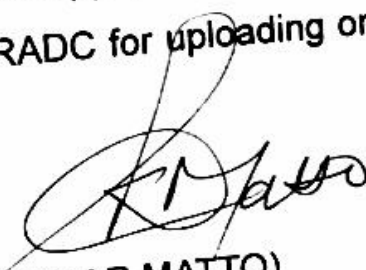
The Ld. AR for the workman has concluded his  
arguments.

Ld. AR for the management No.3 has also concluded his  
arguments.

Part arguments of the Ld. AR for the management No.1  
heard from 12 noon to 02.45 p.m. and Ld. AR for the  
management No.3 has submitted that now, she has to attend a  
meeting of board and seeks adjournment for 06.07.2020 at 12  
noon.

Accordingly, matter is ordered to be listed on 06.07.2020  
at 12 noon for hearing arguments through video conference.

Ahmad is directed to send the copy of this order to the  
concerned official of District Court, RADC for uploading on the  
official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
29.06.2020